T.V. Relay Centre in Reasi, J & K

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175. SHRI MOHD. AYUB KHAN (UDHAMPUR): Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the people of Reasi, Jammu and Kashmir have been demanding a T.V. relay centre since long;
- (b) whether the T.V. relay centre at Reasi is likely to be installed during the current financial year;
- (c) if not, when it is likely to be installed there: and
- (d) whether it is also proposed to instal TV relay centre at Banihal, Katra-Vaishnu Devi and Doda?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.K. TEWARY):
(a) Requests to this effect have been received from time to time.

(b) to (d). Whereas a 2x10 W TV transmitter has already been set up at Doda, the Seventh Plan of Doordarshan does not contain any scheme for the establishment of TV transmitters at Reasi, Banihal and Katra-Vaishnu Devi. However, Reasi and Katra-Vaishnu Devi fall within the coverage area of the high power (10 KW) TV transmitter functioning at Jammu but the signal strength is weak at these places due to intervening terrain. Further expansion of TV service in the area (as also other parts of the country similarly placed) would depend upon the availability of resources for this purpose in the future plans of TV expansion.

Price Adjustment Formula for R.B.I. in Public Undertakings

176. DR. V. VENKATESH: Will the

Minister of INDUSTRY be pleased to refer to the reply given on 9 May, 1989 to Unstarred Question No. 8816 regarding price adjustment formula of RBI in public undertakings and state:

 (a) the guidelines issued by the Bureau of Public Enterprises to the Central Public sector undertakings; and

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(b) the details of General Conditions of Contract and the Standard Contract Forms?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b). Bureau of Public Enterprises, vide their Office Memorandum No. Adv (C)/Genl-53/71/Cir-103/73 dated the 6th February, 1973, have issued guidelines on General Conditions of Contract and Standard Contract Forms for Civil Works in Public Sector Undertakings which may be adopted by them in their civil works with such modifications as may be necessary to suit their requirements. The guidelines, running into seventy-six printed pages, are quite comprehensive and cover almost all important aspects of civil works such as:

Scope and performance, including contract documents, inspection of site, sufficiency of tender, discrepancies and adjustment of errors. security deposit, deviations/variations extent and pricing, suspension of works, time and extension for delay, materials, labour, site drainage, materials obtained from excavation and treasure trove. protection of trees, watching and lighting, contractor's supervision. inspection and approval, duties and power of Engineer-in-Charge's representative, removal of workmen, completion certificate, compensation for delay, contractor's liability and insurance, notices to local bodies, subcontracts, termination of contract for death, cancel-